

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.21916/2015

(Arising out of impugned final judgment and order dated 13/04/2015
in CMWP No.391/2009 passed by the High Court of Judicature at
Allahabad)

GHAZIABAD DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX, GHAZIABAD AND ORS.
(With appln.for directions and permission to
documents and interim relief and office report)Respondent(s)
file additionalWITH
SLP(C) No.22700/2015
(With appln. for directions)

Date : 13/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MR. JUSTICE ADARSH KUMAR GOELFor Petitioner(s) Mr. P.Chidambaram, Sr. Adv.
Mr. Sunil Kumar Jain, Adv.
Mr. Pawanshree Agrawal, Adv.
Mr. Akarsh Garg, Adv.For Respondent(s) Mr. K.Radhakrishna, Sr. Adv.
Mr. Rupesh Kumar, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. T.N. Rajdan, Adv.
Ms. A.K. Kaul, Adv.
For Mrs. Anil Katiyar, Adv.UPON hearing the counsel the Court made the following
O R D E RLeave granted.
Hearing expedited.

Signature Not Verified

Interim relief, granted earlier, to continue.

Digitally signed by
Sarita Purohit
Date: 2016.01.19
15:08:42 IST
Reason:(Anita Malhotra)
Court Master(Sneh Bala Mehra)
Assistant Registrar